

(CA), Additional Compensatory Afforestation (ACA), Penal Compensatory Afforestation (PCA), Catchment Area Treatment (CAT) Plan, Protected Area Management and Net Present Value (NPV) etc.

(b) The Central Government with the concurrence of the Supreme Court of India formulated the guidelines in consultation with the States/Union Territories to utilize the money deposited in Ad-hoc CAMPAs by establishing State CAMPAs.

As per these guidelines and the Supreme Court order dated 10.7.2009, a sum of Rs.1000 crores per year, for the next 5 years, shall be released to the State CAMPAs in proportion of 10% of the principal amount deposited by the States/Union Territories in Ad-hoc CAMPAs subject to fulfilment of following conditions:

- (i) the details of the bank account opened by the State Executive Committee (in Nationalized Bank) are intimated to the Ad-hoc CAMPAs;
- (ii) the amount towards the NPV and the protected area may be released after the schemes have been reviewed by the State Level Executive Committee and the Annual Plan of Operation is approved by the Steering Committee; and
- (iii) the amount towards CA, Additional CA, PCA and the Catchment Area Treatment Plan may be released in the respective bank accounts of the States/UTs immediately for taking up site specific works already approved by the MoEF while granting prior approval under the Forest (Conservation) Act, 1980.

So far, about Rs.818 crores have been released to 23 States/UTs, who have fulfilled the requisite conditions for establishment of State CAMPAs.

(c) A new State Plan Scheme for 'Additional Central Assistance for Accelerated Programme of Restoration and Regeneration of Forest Cover has been introduced during the current financial year. However, no funds have been released, so far, under the scheme.

Environment Policy

†1845. SHRI KAPTAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has formulated any policy for those who harm the environment;
- (b) whether Government has prepared a draft of Environment Policy, 2010; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Yes, Sir. The Government has formulated the National Environment Policy, 2006 which is a response to our national commitment to a clean environment. The policy promotes the internalization of environmental costs, including through the use of incentives based policy instruments, taking into account the approach that the polluter should, in principle, bear the cost of pollution, with due regard to the public interest, and without distorting international trade and investment.

(b) and (c) No, Sir. The Government has not prepared a draft of Environment Policy, 2010.

Utilization of fund for environment preservation projects

1846. SHRI MANOHAR JOSHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that a major portion of the fund allocated for environment preservation projects has not been utilized;

(b) the details of the projects for which fund has not been utilized as also which are pending, till date; and

(c) Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) No, Sir.

(c) In view of reply given to part (a), question does not arise.

Stoppage of industrial and building construction activities in Gujarat

1847. SHRI VIJAYKUMAR RUPANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has taken any decision to stop industrial and building construction activities in Gujarat due to the environmental problem; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Central Pollution Control Board (CPCB) in association with Indian Institute of Technology (IIT), New Delhi has carried out an Environmental Impact Assessment of